

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No(s).334/2001

IN RE: DEATH OF 25 CHAINED INMATES IN ASYLUM  
FIRE IN TAMIL NADU

(With appln.(s) for directions and impleading party and  
impleadment and intervention)

WITH

Writ Petition (Civil) No.562/2001

SARTHAK REGISTERED SOCIETY & ANR. Vs. UNION OF INDIA & ORS.

Writ Petition (Civil) No.118/2004

RAHUL JANI Vs. UNION OF INDIA

(With Office report)

Writ Petition (Civil) No.613/2004

IN RE : SUDINALAY REHABILITATION SHELTER HOME FOR  
MENTALLY CHALLENGED WOMEN AND CHILDREN

(With office report)

SLP(C) No.19178/2012

SOUTH INDIAN CELL FOR HUMAN RIGHTS & EDUCATION Vs.  
MENTAL HEALTH AUTHORITY & ORS.

Writ Petition (Crl.) No.1900/1981

DR. UPENDRA BAXI Vs. STATE OF UTTAR PRADESH & ORS.

(For directions and Office Report)

Date : 03/02/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

Dr. A.M. Singhvi, Sr. Adv. (A.C.)

Ms. Shobhana Takiar, Adv. (A.C.)

By Post

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In-person

NHRC

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UPON hearing the counsel the Court made the following  
O R D E R

Having heard learned counsel for various interested parties, we are of the view, that the proceedings in these matters need to be deferred for some time.

Post for hearing after four months.

(Sarita Purohit)  
Court Master

(Renuka Sadana)  
Assistant Registrar